## RA-41 of 2000,

( QA-55/96 & RA-15/98 )

1/21.8.2000

RA-15 of 1998 is under consideration before Member (A). Hence put up after disposal of RA-15/98.

( Lakshman Jha ) Member (J)

R.Blu-

2/11.10.2000

SKS

Since RA-15 of 1998 has been dismissed on 10.10.2000. Let it be placed before in Chamber the appropriate Bench/for disposal by circulation.

RSI

SKS

( Lakshman Jha ) Member (J)

3/12.10.2001 None for the parties.

The applicant U.O.I. has prayed for extension of time upto 31st December, 1999 for compliance of the order dt. 02.09.1998 passed in 0A 55/96.

It appears that the review petition arising out of the aforesaid order in the OA vide RA-15/98 which was dismissed vide order dt. 13.03.1999. The period for which the extension is sought for has already expired long back. There appears no justification now for allowing the prayer.

The review application is, accordingly, dismissed.

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(Lakshman Jha))
Member(J)

SRK/

I In view of order made by the Homble chairman as contained in Appendix II below 30 rate The CAITE Rules of princhice in B. a Reviews of worker en which one of he mender has coased to be a member of the Tribunal and fre other prember is available en prot Beneh. The race-chairman shall constitute a Bench with Rim/Ren andamy other member of the Bench and place the petrititions for poreleminary hearing If onot the rice chairman shall constitute a bench consisting of any two members of Brat Bench. The Latail R. As are as sender order palled A-A-18/98(0.B. 42/96) - Hanille mroustice V.N. makestra Ex-ric 4 Homild morti A. K. Pd. MA) A.A. 9/97(0.A. 350/96) - Homible Mr H.D. Saha, EX-MO) A Homisle my D. purtayesha Exmes. R.A-18/0/(0.A-300/95) - Horible M& Justice Y- N-Melkotra A.A-41/2000(0.A-55/96)-Homible My questice V. K. medes. tra, Ex. V.c. - R.A. 72/2000(0.A-405/97) - Honilale My Juntare S. NORA-Yan, Ex. V.C 4 Homible MYLAK Pd. M(A). A. A- 37/0/(0.A- 48/99) - Homilole Mr Justice 5. Marayon EX- Vick Homish Mit A.K. Pd. Pol.

Sulomitted for order of Homibale vice chairman pl

5.00(2) Registra

S. Ols notes a

Notes of office above.

In view of Appndx. IV of C.A.T. Rules of Practice D.B./S.B. may please be constituted for hearing of aforementioned freviews at A' on page 1.

Arb 1419101

Honblefrs.

09.10.2001: A Single Member Bench of Mr. Lakshman Jha, Member(J), is constituted for hearing on 12.10.2001.

skj

(B.N.Singh Neelam)/VC